

Court-II

**Before the Appellate Tribunal for Electricity, New Delhi
(Appellate Jurisdiction)**

IA No. 419 of 2015 in DFR No. 925 of 2015

Dated : 30th November, 2015

**Present : Hon'ble Mr. Justice Surendra Kumar, Judicial member
Hon'ble Mr. T. Munikrishnaiah, Technical Member**

In the matter of:

Bangalore Electricity Supply Co. Ltd.

.... Appellant/applicant(s)

Versus

Karnataka Electricity Regulatory Commission

... Respondent(s)

Counsel for the Appellant (s) : -

Counsel for the Respondent (s) : -

ORDER

Heard. There is a delay of 154 days in re-filing the present appeal. The ground for justifying the said delay is that after 154 days the appellant/applicant office took five months in getting the affidavit and the documents verified. Without making any further comments on the nature of delay, we deem it proper to issue notice to the other side.

Issue notice to the respondents, returnable within three weeks from today. Counter affidavit may be filed within three weeks and rejoinder, if any, be filed within two weeks thereafter, after serving a copy to the other side. *Dasti* service is permitted.

Post the matter for hearing and disposal of the IA No.419 of 2015 on **20th January, 2016.**

**(T. Munikrishnaiah)
Technical Member**

**(Justice Surendra Kumar)
Judicial Member**

hcj/sh